

(2006) 08 P&H CK 0202

High Court Of Punjab And Haryana At Chandigarh

Case No: C.W.P. No. 12441 of 2006

Bhur Singh

APPELLANT

Vs

State of Punjab and Others

RESPONDENT

Date of Decision: Aug. 10, 2006

Hon'ble Judges: Viney Mittal, J; H.S. Bhalla, J

Bench: Division Bench

Advocate: Bachan Singh, for the Appellant;

Judgement

Viney Mittal, J.

Notice of motion to the respondents.

2. On the asking of the Court, Sh. Ashok Aggarwal, Additional Advocate General, Punjab accepts notice on behalf of the respondents. A copy be supplied to Mr. Aggarwal by the counsel for the petitioner.
3. The petitioner has approached his Court claiming directions against the respondents for granting him the pensionary benefits admissible to the petitioner in accordance with the Rules.
4. From the perusal of the record, we find that a legal notice dated March 30, 2006 (Annexure P-4) has already been issued by the petitioner which remains unresponded so far.
5. Consequently, we direct respondent No. 3-District Food and Supplies Controller, Sangrur-respondent No. 3 to take a final decision on the aforesaid legal notice Annexure P-4 within a period of 4 months from the date a certified copy of this order is received by passing a detailed and speaking order.
6. Copy of the order be given dasti on payment of the usual charges.